

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.05
C.A. No.08 of 2022 in
C.P. No.102/BB/ 2021

IN THE MATTER OF:

Dr. Madhukar G. Angur ... Petitioner
v.
Abhay Govind Chebbi ... Respondent

Order under Sections 241-242 & 59 of Companies Act, 2013

Order delivered on 25.05.2022

CORAM:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in C.A. No.08 of 2022 : Ms. Ashima Mandala
with Mr. P. Syed Ahmad

For the Respondent Nos.1, 3, 17, 20 &
21 in C.A. No.08 of 2022 : Shri Shyam Sundar (Sr. Adv.)
Ms. Vandana B.L.

For the Respondent Nos. 5 & 8 in C.A.
No.08 of 2022 : Shri Rohan Hosmath

For the Respondent Nos. 4, 6 & 12 in
C.A. No.08 of 2022 : Shri Prasanna

For the Respondent No.10 in C.A. No.08
of 2022 : Shri Cyril Prasad Pais

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ORDER

C.A. No.08 of 2022

1. Heard Ms. Ashima Mandala with Shri P. Syed Ahmad, learned Counsels for the Applicant, Shri M.S. Shyam Sundar with Ms. Vandana B.L., learned Counsels for the Respondent Nos. 1, 3, 17, 20 and 21, Shri Cyril Prasad Pais, learned Counsel for the Respondent No.10, Shri Rohan Hosmath, learned Counsel for Respondent No.5 & 8 and Shri Prasanna, learned Counsel for the Respondent Nos. 4, 6 & 12.
2. In spite of availing substantial time, none of the Respondents filed any reply till date. All the Counsels seek further time to file replies. All the Respondents are permitted to file their respective replies within two weeks from today. The Petitioner shall file rejoinder, if any, thereto within one week from the date of receipt of copy of the replies.
3. If any of the parties fail to complete their part of pleadings, their respective right stand forfeited and the C.A. will be decided based on the record available on the next date of hearing.
4. In the circumstances, the Respondent No.10 and 20 shall maintain status quo with regard to the SRN 6 DIR-12 till the next date of hearing. Further, the Respondent No.10 and 20 are directed to produce the minutes books in a sealed cover before this Tribunal within two weeks from today.
5. List the C.A. on **10.06.2022**.

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(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

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(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)

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